CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

RA 294/2016 in OA 905/2014

New Delhi, this the 22nd day of December, 2016

Hon'ble Mr. P.K. Basu, Member (A)

Dinesh Chandra Mishra s/o Shri G.P. Mishra
R/o D-24 Harbhajan Encl Todapur, PO: IARI, New Delhi
Working as T-4 in National Bureau of Plant Genetic Resources
Pusa, New Delhi-110012Applicant

Versus

- Indian Council of Agricultural Research
 Through: the Director General of ICAR and
 Secretary DARE,
 ICAR (Min. of Agri.),
 Krishi Bhawan, New Delhi
- 2. The Director, NBPGR, Pusa Campus, New Delhi-12
- 3. Dr. Manoranjan Dutta, Head GED National Bureau of Plant Genetic Resources Pusa Campus, New Delhi-12
- 4. Dr. K.K. Gangopadhyay, Sr. Scientist GED
 National Bureau of Plant Genetic Resources
 Pusa Campus, New Delhi-12 Respondents

ORDER (In Circulation)

Mr. P.K. Basu, Member (A)

This Review Application (RA) has been filed against the order dated 6.09.2016 passed in OA 905/2014.

2. I have gone through the RA. I do not find anything in RA which suggests an error apparent on the face of the record or any other sufficient reason for a review. In this regard, the

Hon'ble Supreme Court has settled the law. I refer, in particular, to the judgments of the Hon'ble Supreme Court in Kamlesh Verma Vs. Mayawati and others, (2013) 8 SCC 320 and State of West Bengal and others Vs. Kamalsengupta and another, (2008) 8 SCC 612.

3. The RA being an attempt to reargue the case, cannot be entertained. It is, therefore, dismissed in circulation.

(P.K. Basu) Member (A)

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